

Central Administrative Tribunal
Principal Bench

O.A. No. 1618/96

New Delhi, this the 2nd day of August, 1996

Hon'ble Mr. Justice A.P.Ravani, Chairman
Hon'ble Mr. R.K.Ahooja, Member (A)

Sh. Amrit Lal s/o Sh. Hans Raj,
presently residing with
Shri Nanak Chand Gupta, Print Co.,
87, Circular Road, Shahdara.Applicant
(By Advocate: Shri G.S.Beqrar)

- Versus -

1. The Union of India through
The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Ferozpur.Respondents
(By None)

O R D E R (Oral)

By Hon'ble Mr. Justice A.P. Ravani, Chairman-

The applicant prays that respondents be directed to consider his case under the relevant provision of Railway Manual and be further directed to give him appointment in category B-2, C-1, C-2 for which he is medically fit. The applicant further prays that his case may also be considered in the category of physically handicapped quota inasmuch as one of his ears is defective.

2. In view of the facts and circumstances of the case, we are of the opinion that it would not be proper to entertain this application

at this stage. However, if the application is disposed of by giving following directions, it would meet the ends of justice:-

- (a) The applicant is directed to file two copies of the application in the Registry of the Tribunal latest by August 6, 1996;
- (b) The Registry of the Tribunal is directed to send a copy of this order together with a copy of the application to both the respondents within a period of seven days from today;
- (c) Respondent no. 1 i.e. General Manager, Northern Railway, Baroda House, New Delhi is directed to consider the representation made to him on 13.12.1995 by the applicant. He is also directed to take into consideration all the contentions raised in this application. He is further directed to decide the prayer made by the applicant in accordance with law and on merits, latest by September 30, 1996;
- (d) A copy of the decision that may be taken by the respondent no. 1 shall be served upon the applicant by registered post and also by ordinary post under certificate of posting, within a period of three days from the date of ^{receiving} that decision.

3. If the applicant feels aggrieved by the decision that may be taken by the respondent no. 1, it will be open to the applicant to challenge the legality and validity of the same before

the appropriate forum.

4. Subject to the aforesaid observations and directions, the O.A. stands disposed of.

~~R.K. Ahooja~~
(R.K. Ahooja)
Member (A)

~~M.S.~~
(A.P. Ravani)
Chairman

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